



From,

Registrar General,
High Court of Uttarakhand,
Nainital.

To,

All the District Judges,
Principal Judge/Judges, Family Courts,
State Judiciary,
Uttarakhand.

C. L. No. 06 V(a)-9/UHC/D.R. (I)/2017

Dated: 27 October, 2017.

Subject:- Regarding Disposal of cases.

Sir/Madam,

With regard to the subject cited above, in continuation of earlier directions issued by the Hon'ble Court, I am directed to issue following directions to be complied strictly in true letter & spirit.

- (i) Cases, which are more than five years old, be disposed of on priority basis.
- (ii) Cases, in which, accused is in jail for more than 02 years, be disposed of at the earliest. Such cases be fixed on day-to-day basis.
- (iii) Bail applications be not kept pending for long and should be disposed of as far as possible within a week.
- (iv) Magistrate Trials, where accused are in custody, be normally concluded within six months and Sessions Trials, where accused are in custody be normally concluded within two years.
- (v) Pending appeals, where convicts are in custody, be disposed of at the earliest.
- (vi) All the cases, which are more than 10 years old, be disposed of by 31st of March, 2018.

You, are therefore, requested to bring the directions of Hon'ble Court to the knowledge of all the Judicial Officers posted in your respective Judgeship, for strict compliance.

Yours faithfully,

(Narendra Dutt)
Registrar General

No. 4725 /UHC/D.R. (I)/2017

Dated: 27 October, 2017.

Copy for information and necessary action to:

1. Director, Uttarakhand Judicial & Legal Academy, Bhowali.
2. NIC/Guard File.

Deputy Registrar (I)